

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE COMMUNICATIONS
INFRASTRUCTURE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | Reliance Communications Infrastructure Limited |
| 2. | Date of incorporation of corporate debtor | 17-07-1997 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Mumbai, Maharashtra |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U64203MH1997PLC166329 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | H Block, 1 st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai, Maharashtra 400710 - India |
| 6. | Insolvency commencement date in respect of corporate debtor | 25.09.2019 |
| 7. | Estimated date of closure of insolvency resolution process | 23.03.2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Anish Niranjana Nanavaty Regn. No.: IBBI/IPA-002/IP-N00272/2017-18/10830 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Name: Anish Niranjana Nanavaty Regd. Address (not to be used for correspondence purpose): 2A/208, Raheja Classique, New Link Road, Andheri(W), Mumbai -400053 Regd. Email: anish.nanavaty.irp@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: Interim Resolution Professional for Reliance Communications Infrastructure Limited, Deloitte Touche Tohmatsu India LLP, Indiabulls Finance Centre, Tower 3, 27th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013, India. Email: inrcilip@deloitte.com |
| 11. | Last date for submission of claims | 12.10.2019 (<i>The date of the order of the NCLT, Mumbai Bench for the commencement of insolvency of Reliance Communications Infrastructure Limited is 25.09.2019. The said order was received by the corporate debtor on 28.09.2019. Accordingly, the date of submission of claims has been considered as 14 days from the receipt of the said order by the corporate debtor</i>) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Formats of relevant forms are available at Web Link: https://ibbi.gov.in/home/downloads Details of Authorized Representatives - Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Reliance Communications Infrastructure Limited on 25.09.2019

The creditors of Reliance Communications Infrastructure Limited, are hereby called upon to submit their claims with proof on or before 12.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: Mr. Anish Niranjana Nanavaty
Date and Place : 28 September 2019, Mumbai